

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 8176/Del/2018
Assessment Year: 2015-16**

Wizaman Impex P. Ltd.,
15, Chelmsford Country Club,
Ghitorni, New Delhi

vs.

ACIT, Circle 27(2),
New Delhi

PAN : AAACW6149B
(Appellant)

(Respondent)

Appellant by : Sh. V.K. Dhingra, CA
Respondent by: Sh. Anil Gandhi, Sr. DR

Date of hearing: 07/12/2021

Date of order : 07/12/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. Commissioner of Income-tax (Appeals)-9, New Delhi dated 14.07.2018.

2. Learned counsel for the assessee vide its letter dated 23.11.2021, has requested for withdrawal of this appeal, filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad

Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the open court immediately after conclusion of hearing on 7TH day of December, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Sd/-

(K. NARSIMHA CHARY)
JUDICIAL MEMBER

Dated: 07/12/2021
'aks'